

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.1111/99

dt.4-3-99

## Between

K.S. Satya Narayana

: Applicant

and

1. Accountant General (AE)  
Andhra Pradesh, Hyderabad-402. Chief Manager Andhra Pradesh  
Telecom Circle,  
Doorsanchar Bhavan  
Abids, Hyderabad 1

: Respondents

Counsel for the applicant

: K. Radhakrishna Murthy  
Advocate

Counsel for the respondents

: B. Narashimha Sharma  
CGSC

## Coram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Hon. Mr. R. Rangarajan, Member (Admn.)

A handwritten signature consisting of a stylized 'D' and a curved line extending to the right.

OA.1111/99

dt.4-8-99

## Order

Oral order (per Hon. Mr. R. Rangarajan, Member(Admn.))

Heard Mr. K. Radhakrishna Murthy, learned counsel for the applicant and Mr. B. Narasimha Sharma, learned Standing counsel for the respondents.

2. The applicant retired as Divisional Accountant under Respondent No.1. The applicant submits that he has earlier worked in the Telecom Circle of Andhra Pradesh from 9-9-1961 to 31-5-1967 and that service should be counted for deciding his final retiral benefits.

3. The applicant retired on 31-7-1997 and he has submitted a representation dated 1-7-1998 (Annex.6) to count the earlier service in the Telecommunication Department for deciding qualifying service. It is stated that it was not done. The applicant submits that even during the period when he was in service he asked for the same but no decision was informed to him. Be that as it may, now that the applicant has filed his representation dated 1-7-1998, that representation should be disposed of in accordance with rules.

4. The learned counsel for the respondents submitted that the said representation dated 1-7-1998 has been forwarded to Respondent No.2 for necessary clarification by Respondent No.1 and that process is still pending. Hence, he submits that a firm decision will be taken soonafter the receipt of decision from Respondent No.2, to the query raised by Respondent No.1.

5. In the above circumstances the following direction is given :

Respondent No.2 should dispose of the pending query from Respondent No.1 within a period of 45 days from the date of receipt of copy of this order. Respondent No.1 should

..2.



finally decide this issue on the basis of reply received from Respondent No.2 within a month from the date of receipt of copy of reply from Respondent No.2.

If the applicant is going to be aggrieved by the final reply from the respondents, he is at liberty to take appropriate course.

6. With the above direction the OA is disposed of at the admission stage itself. No costs.

*Me*

(R. Rangarajan)  
Member (Admn.)

*Dan*

(B.H. Nasir)  
Vice Chairman

*Aug 7/99*  
Dated August 4, 1999  
Dictated in Open Court

sk